

(2023) 11 AHC CK 0025

Allahabad High Court, Lucknow Bench

Case No: Criminal Misc Anticipatory Bail Application U/S 438 Cr.P.C. No. - 2553 Of 2023

Allama Zamir Naqvi Alias Tahir In
Fir Zameen Naqvi Alias Tahir

APPELLANT

Vs

State Of U.P. Thru. Prin. Secy.
Lko. And Another

RESPONDENT

Date of Decision: Nov. 8, 2023

Acts Referred:

- Constitution Of India, 1950 - Article 20(1)
- Code Of Criminal Procedure, 1973 - Section 161, 164, 437A, 438
- Indian Penal Code, 1860 - Section 302, 354, 452

Hon'ble Judges: Subhash Vidyarthi, J

Bench: Single Bench

Advocate: Prateek Tewari, Parush Kumar Saxena, Raj Nath Singh

Final Decision: Allowed

Judgement